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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

O.A.NO.1475/93

New Delhi this the 8th Day of November, 1993.

Hon'ble Sh. B.N. Dhoundiyal, Member(A)

Shri Krishan Dev Dutt
son of late Sh. Ramchand Dutt
598/2/17, Shivaji Nagar,
Gurgaon(Haryana).

... Petitioner

(Applicant in person)

versus

1. Union of India,
through the Secretary
Ministry of Steel & Mines,
Deptt. of Mines, Shastri
Bhawan, New Delhi.
2. Director General,
Geological Survey of India,
27 J.L. Nehru Road,
Calcutta.

... Respondents

(By Advocate Sh. P.P. Khurana)

ORDER(ORAL)

This O.A. has been filed by Sh. Krishan Dev Dutt who was working as Driller Incharge and retired on 31.8.1991 against withholding of Rs. 10,000/- from his death-cum-retirement gratuity on the plea that some stores are lying outstanding against him. The main contention of the applicant is that some of these items are shown as outstanding for the period 1965 to 1979 and the claims are being raised after a lapse of 12 to 27 years at the time of his retirement.

In the counter filed by the respondents details of the outstanding claims have been shown against the applicant and even after deducting Rs.10,000/- from his gratuity, outstanding dues of Rs.1,768.58 have been shown against him.

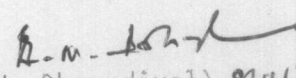
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The applicant contends that a number of departments have already given him no due certificate and in many cases the competent authority has written off the outstanding items.

Heard the applicant in person and the learned counsel for the respondents. The two issues are involved in this case, namely, (a) verification of the outstanding claims against the applicant (b) exercise of the power to write off outstanding items. It was agreed that it would be in the fitness of things if the respondents are directed to give an opportunity to the applicant to verify from the records whether any items are in fact outstanding against him. The respondents shall also consider whether some/all of these items can be written off by the competent authority. This exercise shall be completed within a period of 3 months from the date of communication of this order.

The application is disposed of with the above observations. There will be no orders as to costs.


(B.N. Dhoundiyal) १७/१३

Member(A)

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